

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 214
(IB)-17(ND)2019

IA-6427/2023, IA-6428/2023, IA-6435/2023
IA-3709/2023, CA-705/2020, IA/3551/2020
IA- 3377/2020, IA-4356/2020, IA/762/2021
IA-4813/2022, IA-4522/2023, IA- 2883/2024
New IA-3166/2024

IN THE MATTER OF:

M/s. Ample Infrastructure Pvt. Ltd.

...

Appellant/Petitioner

Versus

M/s. Intellicity Business Park Pvt. Ltd.

...

Respondent

Under Section: 7 of (IBC) R. Plan

Order delivered on 02.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Shaan Mukherjee in IA-762/2021

For the Respondent : Adv. Harsh Pratap, Adv. Vaibhav Shahi, Adv.
Abhinav Sharma for R-1 in IA-3709/2023

For the RP : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv.
Shaurya Shyam

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-6427/2023, IA-6428/2023, IA-6435/2023, IA-3709/2023, CA-705/2020, IA/3551/2020, IA- 3377/2020, IA-4356/2020, IA/762/2021, IA-4813/2022, IA-4522/2023, IA- 2883/2024, IA-3166/2024:

Ld. Counsel appearing for the RP submitted that the hearing qua the Appeal No. 1526/2023 pending before Hon'ble Supreme Court, referred to in order dated 18.01.2024 has been deferred to 15.07.2024. In the wake, the hearing in the present proceedings is deferred to 07.08.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)